

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO.IV, NEW DELHI.**

(IB)-415(ND)/2018

In the matter of:

Aggarwal Sanitations

Vs.

M/s Proview Infrastructure Pvt. Ltd.

... Applicant

...Respondent

SECTION: Under Section 8 & 9 of (IBC).

Order delivered on 19.07.2018

CORAM

**DR. DEEPTI MUKESH
HON'BLE MEMBER(J)**

For Applicant

Mr. B. Patnaik, Adv.
Mr. Anurag Sharma, & Gunjan
Mittal, Advs.

For Respondent

ORDER

Learned counsel for the applicant states that the order dated 05.07.2018 is complied with and the copy served to the other side. None appears for the Corporate Debtor. The learned counsel for the applicant states that neither Section 8 notice is replied, nor one has appeared after the service of the application. The matter to be decided ex-parte. Let matter be placed for consideration ex-parte. For further consideration on 09.08.2018.

Mukesh


**(DR. DEEPTI MUKESH)
MEMBER(JUDICIAL)**